Circular No 2 / 2014

F No. 2/2/2014 – C L -V
Government of India
Ministry of Corporate Affairs
5th Floor ‘A’ Wing, Shastri Bhawan,
Dr RP Road, New Delhi – 110 001.
Dated the 11th February, 2014

To,

All Regional Directors,
All Registrar of Companies,
All Stakeholders

Sub:- Use of word 'National' in the names of Companies or Limited Liability Partnerships (LLPs).

Sir,

It has come to the knowledge of this Ministry that Companies / Limited Liability Partnerships are being registered with the word ‘National’ in their names. It is being intimated that no company should be allowed to be registered with the word ‘National’ as part of its title unless it is a government company and the Central / State government(s) has a stake in it. This should be stringently enforced by all Registrar of Companies (ROCs) while registering companies. Similarly, the word ‘Bank’ may be allowed in the name of an entity only when such entity produces a ‘No Objection Certificate’ from the RBI in this regard. By the same analogy the word “Stock Exchange” or “Exchange” should be allowed in name of a company only where ‘No Objection Certificate’ from SEBI in this regard is produced by the Promoters.

Kamna Sharma
(Assistant Director)
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